

**GOVERNMENT OF INDIA  
DRINKING WATER AND SANITATION  
LOK SABHA**

UNSTARRED QUESTION NO:4456  
ANSWERED ON:20.02.2014  
RELEASE UNDER NRDWP  
Sugavanam Shri E.G.

**Will the Minister of DRINKING WATER AND SANITATION be pleased to state:**

- (a) whether some of the States including Tamil Nadu has complained that the amount allocated under National Rural Drinking Water Programme (NRDWP) during the last three years are inadequate and not properly released;
- (b) if so, the details thereof, State/ UT-wise; and
- (c) the action taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI)

(a) No, Madam

(b) Does not arise in view of (a) above.

(c) Rural water supply is a State subject. This Ministry supplements the efforts of the States to provide drinking water supply including through piped drinking water supply schemes, by providing technical and financial assistance to the States under the centrally sponsored National Rural Drinking Water Programme (NRDWP), in rural areas of the country. The State Governments are vested with powers to select, plan and implement drinking water supply schemes under the NRDWP to cover more habitations with water supply.

Under the NRDWP, funds are allocated on the basis of approved criteria. The criteria for fund allocation to the States is as follows: 40% weightage is given to total rural population of the State, 10% weightage to Scheduled Caste and Scheduled Tribe rural population of the State, 40% weightage is given to Rural areas under Desert Development Programme, Drought Prone Areas Programme, Hill Area Development Programme and Special category Hill States in the States and 10% weightage is for Rural population managing rural drinking water supply schemes weighted by Management Devolution Index. Under the NRDWP, the funding pattern between the Centre and the Northeastern States, Jammu & Kashmir is in the ratio of 90: 10, and that between the Centre and States other than Northeastern States and Jammu & Kashmir is 50: 50 Under NRDWP, the funds are released to the States in two installments. The second installment is released when States submit Audited Statement of Accounts (ASA) and Utilization Certificates (UC) showing utilization of at least 60% of available funds. Most of the States submit these only by November/December and therefore the second installment which is about 50% of the total allocation, is released only by the month of December. From 2012-13, the first installment of funds to the States is also being released, taking into account the excess unspent balance of the previous years (in compliance Office Memorandum (No – 7 (1) E. Coord/2012 of Department of Expenditure, Ministry of Finance dated 31.05.2012 aimed at keeping a check on unspent balances).